

is responsible. We represent the people.

**Shri A. P. Jain:** I think the constitutional position as stated by the hon. Member is wholly incorrect. The Centre tries to help. There is no constitutional responsibility on the Centre. We have tried to procure; we have supplied to the extent possible. In this particular case, we have met all the demands of the West Bengal Government.

**Mr. Speaker:** I am not going to allow a discussion....

**Shri T. K. Chaudhuri:** That constitutional position is not correct. The Centre is responsible....

**Mr. Speaker:** Order, order. There is no constitutional responsibility. That is my view. There is no constitutional responsibility on the part of the Centre. With respect to certain matters wherein measures have to be adopted for the whole of India, to that extent the Centre is clothed with responsibility to gather and distribute. Hon. Members do not care to ask their own Ministers in the locality as to what steps he has taken and whether the Centre has refused to come to their help. They have not done so.

**Shrimati Renu Chakravartty:** They have told us that unless the Centre gives, they can't help and that they have not got one grain.

**Shri T. K. Chaudhuri:** I may also tell you, Sir, that the Food Minister there makes all sorts of statements about the Centre. We inform the Central Ministers. They don't....

**Mr. Speaker:** Order, order. This House won't give an opportunity for such complaints. Let all of them appear if the province is not managed properly. If hon. Members have come to that conclusion, let them ask the majority of the people to complain and the Centre will see what it has to do. Till that, the Centre can't interfere unless there is a breakdown of the Government. Hon. Members are here to place before the House

that there has been a breakdown and the Centre has to take charge.

**Shri T. K. Chaudhuri:** We are not complaining against the State Government.....

**Mr. Speaker:** Order, order. It is open to the States to ask the Centre to supply and it is then open to the Central Government to say, "I am not able to procure more, I have asked the State Government." That is not the case. The hon. Minister has said, "I have done my best; there is absolutely no more asked for." Even the State Government has been given authority to procure. They have procured 60,000 maunds. In spite of that, if a general complaint is made that everybody is dying and there is starvation, it is a matter to be looked into by the State Governments. I will proceed. I refuse to give my consent to this.

#### PAPER LAID ON THE TABLE

##### AMENDMENTS TO DISPLACED PERSONS. (COMPENSATION AND REHABILITATION) RULES.

The Parliamentary Secretary to the Ministry of Rehabilitation and Minority Affairs (Shri P. S. Naskar): Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under subsection (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No. S.R.O. 2515-R/Amdt/XVII, dated the 3rd August, 1957, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. (Placed in Library See No. S-231/57)

#### WEALTH TAX BILL—contd.

**Mr. Speaker:** The House will now resume further discussion of the Wealth-Tax Bill, 1957. Out of the 5½ hours allotted for the general discussion, 3 hours and 54 minutes have been availed of and 1 hour and 36 minutes remains. I understand that the Finance Minister may require half an hour. So, I will call him